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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE & INSURANCE

New Delhi, the 19<sup>th</sup> February, 76.

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NOTIFICATION  
INCOME TAX

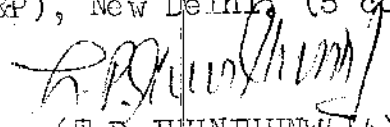
No. 1235 /F.No.203/133/75-IT-II/: It is hereby notified for general information that the approval given under section 35(1)(ii) of the Income-tax Act, 1961, to Gujarat Research Society, Bombay by notification No.763, (F.No.203/36/74-IT-II) dated 26.10.74, is withdrawn with effect from 1.4.1976 on the recommendation of the prescribed authority, the Indian Council of Medical Research, New Delhi.

  
(T.P. JHUNJHUNWALA)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

Copy forwarded to:-

1. All Commissioners of Income-tax. (2 copies).
2. Director of Inspection (Income-tax & Audit)/Investigation/Research & Statistics/Publication and Public Relations, New Delhi.
3. Directorate of O&M Services (Income-tax), 1st Floor, Liwan-e-Ghalib, Mata Sundari Lane, New Delhi-1.
4. Director General, Indian Council of Medical Research, Ansari Nagar, New Delhi-110016, with reference to their letter No. 18/8/74-IT-II dated 22.9.75/4.2.76.
5. President, Gujarat Research Society, Samshodhan Sadan, South Avenue, Khar, Bombay-400052.
6. Comptroller & Auditor General of India. (20 copies).
7. Bulletin Section of D.I.(R.S.&P), New Delhi. (5 copies).

  
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